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Title: Need to ensure that the children of repatriates from Sri Lanka get employment reservation in Rehabilitation Plantation Limited, Punalur, Kerala – Laid.

SHRI KODIKUNNIL SURESH (ADOOR): The Rehabilitation Plantation Limited, Punalur, Kerala is an undertaking jointly owned by the Government of India and the Government of Kerala. The company was incorporated on 5th May, 1976 mainly for providing employment opportunities to 675 repatriate families from Sri Lanka as labourers by raising rubber plantations in an areas of 2000 hectres.

The target of settling 675 repatriate families upto 31st March has been achieved satisfactorily. Beside additional 58 repatriates have been provided with clerical and other miscellaneous jobs. 25 additional Sri Lankan repatriate families who were under employed in other plantation scheme in the State have also been absorbed in the company. The total of 700 repatriate families have been settled by the company.

When the accord was accord was signed by India and Sri Lanka, the employment was provided only to the parents who came from Sri Lanka. Now the 700 families having two, three children and they are born in India. But the employment reservation to Indian born children of repatriates is not mentioned in the Accord. Now on account of this the poor repatriates are facing problem. There are a number of vacancies in the company. But the management is not considering repatriates children for employment in the company because they are born in India. Therefore, I request the Govt. of India to amend the Accord and enact the provision of employment reservation for Indian born children from Sri Lankan repatriates.